

FORM NO. URC.2

Advertisement giving notice of application for registration of a Company under Part I of Chapter XXI of the Act

[Pursuant to section 366 of the Companies Act, 2013 and rule 4(1) of the Companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application has been made to the Registrar at Central Registration Centre, Ministry of Corporate Affairs / Registrar of Companies, Hyderabad, Telangana that M/s ICOMPAAS INDIA LLP, a Limited Liability Partnership incorporated under the Limited Liability Partnership Act, 2008, having its registered office at Plot No. 27A, 5th Floor, Jayabheri Enclave, Phase-II, Behind Radisson Hotel, Gachibowli, K.V. Rangareddy, Serilingampally, Telangana, India - 500032, may be registered under Part I of Chapter XXI of the Companies Act, 2013, as a Company Limited by Shares.

2. The principal objects of the company are as follows:

To provide Information Technology consulting and technology solutions, including software development, cloud computing, cybersecurity, cloud migration, infrastructure, data management and IT-enabled services.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the registered office at Plot No. 27A, 5th Floor, Jayabheri Enclave, Phase-II, Behind Radisson Hotel, Gachibowli, K.V. Rangareddy, Serilingampally, Telangana, India - 500032.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre, Indian Institute of Corporate Affairs (IICA), Plot no. 6, 7, 8, Sector 5, IIT Manesar, Gurgaon, Haryana, India, 122050 and/or Registrar of Companies, Telangana, 2nd Floor, Corporate Bhawan, GSI Post, Near Indu Aranya, Bandlaguda, Nagole, Hyderabad - 500068 within twenty-one days from the date of publication of this notice, with a copy to the company at its registered office.

Name(s) of Applicant(s):

1. Ravi Prakash Polumuru

2. Rebekka Betala

(Designated Partner)

(Designated Partner)

Place: Hyderabad

Date : 12.09.2026

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 5 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

M/s. KSK WIND POWER AMINABHAVI CHIKODI PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	KSK Wind Power Aminabhavi Chikodi Private Limited
2. Date of incorporation of corporate debtor	03.01.2011
3. Authority under which corporate debtor is incorporated	Registrar of Companies, Hyderabad
4. Corporate Identity No. of corporate debtor	U40106TG2011PTC072003
5. Address of the registered office and principal office (if any) of corporate debtor	D. No. 6-219, Sy. No. 491 & 492 Gowdavalu Village, Medchal Mandal Medchal Malkajgiri District, Hyderabad Telangana - 501401
6. Insolvency commencement date in respect of corporate debtor	06.09.2026
7. Estimated date of closure of insolvency resolution process	05.03.2027 (180 days from the CIRP commencement date)
8. Name and registration number of the insolvency professional acting as interim resolution professional	KONDAPURAM ANIL KUMAR IBBI/IPA-001/IP-P-01513/2018-2019/12275
9. Address and e-mail of the interim resolution professional, as registered with the Board	Flat 202, Sri Balaji Residency Krishna nagar colony, Road 8, Madinaguda, Hyderabad - 500049, Telangana, India. E-mail: ca.anilkumar16@gmail.com Mobile: 9494249791
10. Address and e-mail to be used for correspondence with the interim resolution professional	Flat 202, Sri Balaji Residency Krishna nagar colony, Road 8, Madinaguda, Hyderabad - 500049, Telangana, India. E-mail: ca.anilkumar16@gmail.com Mobile: 9494249791
11. Last date for submission of claims	18.09.2026 (being 14 days from the date of admission)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name of the class (es) - N/A.
13. Names of Insolvency Professionals identified to act as Authorised representatives of creditors in a class (Three names for each class)	Not Applicable
(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench - 1, has ordered the commencement of a corporate insolvency resolution process of the M/s. KSK WIND POWER AMINABHAVI CHIKODI PRIVATE LIMITED on 10th September 2026 vide its Order dated 04.09.2026 in C.P. (IB) No. 211/10/HDB/2025 and received by me on 10th September 2026.

The creditors of M/s. KSK WIND POWER AMINABHAVI CHIKODI PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 18th September 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

KONDAPURAM ANIL KUMAR
IBBI/IPA-001/IP-P-01513/2018-2019/12275
Interim Resolution Professional
M/s. KSK WIND POWER AMINABHAVI CHIKODI PVT LTD
E-mail: ca.anilkumar16@gmail.com | Mobile: 9494249791
Date: 10th September 2026
Place: Hyderabad

AMBIT Finvest

Pragati ke partner

Corporate Ofc: Kanakia Wall Street, 5th floor, A 506-510, Andheri-Kurla Road, Andher East, Mumbai-400093

DEMAND NOTICE - Under The Provisions Of The Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 ("the Act") And The Security Interest (enforcement) Rules, 2002 ("the Rules")

The undersigned being the authorized officer of Ambit Finvest Private Limited under the Act and in exercise of powers conferred under Section 13 (12) of the Act read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the demand notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of demand notice(s) are extracted herein below:-

Name of the Borrower(s)	Demand Notice Date & Amount
1. Mahima Sri Medical And General Stores 2. Ms. Pamu Kanaka Raju 3. Pamu Malleswari Lan Nos. KMT00000091925	08-09-2026. Rs. 20,15,632.82/- (Rupees Twenty Lakhs Fifteen Thousand Six Thirty Two And Eight Two Paise) As On : 07-09-2026

DESCRIPTION OF IMMOVABLE PROPERTY/PROPERTIES MORTGAGED

SCHEDULE: All Part & Parcel property is an RCC road house bearing House No. 1-142/3, with a plinth area of situated on a land measuring 205.21 sq. yards. The property includes all sanitary fittings, electrical fittings, fixtures, toilets, and Electricity Service Connection No. 30818-01113. It is located along the Khammam to Vijayawada Road in Churimarru Revenue Village and Grampanchayat, within Mudigonda Suvarnapuram Revenue Mandal, under the jurisdiction of SRO Khammam Rural, Khammam District. With following boundaries East : House Of Sayyad Rafi West : Grampanchayat Road, North : Kham Grampanchayat Road, South : Grampanchayat Road. All Part & Parcel property is an RCC road house bearing House No. 4-6/2, with a plinth area of situated on a land measuring 158.28 sq. yards. The property includes all sanitary fittings, electrical fittings, fixtures, toilets, and Electricity Service Connection No. 30818-01113. It is located along the Khammam to Vijayawada Road in Churimarru Revenue Village and Grampanchayat, within Mudigonda, under the jurisdiction of SRO Khammam Rural, Khammam District. With following boundaries. East : 100 Feet Wide R & B Road From Khammam To Vijayawada, West : 80 Feet Wide R & B Road From Khammam To Vijayawada, North : 100 Feet Wide R & B Road From Khammam To Vijayawada, South : 1 No. 4-6 Of Madepudi padmarao.

1. S R Engineering 2. Ms. Karra Tulasi 3. Karra Subramanyeswara Rao. Lan Nos. HYD000001023978

08-Sep-2026. Rs. Rs. 1,51,85,546/- (Rupees One Crore Fifty-One Lakh Eighty-Five Thousand Five Hundred Forty-Six Only) As On : 08-09-2026

DESCRIPTION OF IMMOVABLE PROPERTY/PROPERTIES MORTGAGED

All Part and Parcel of the property consists of Plot Nos. 280/A, 280/B, 304, and 305, comprising land measuring 900 sq. yds. in Survey Nos. 229 to 243, 245, and 246. It is situated at Ward No. 2, Block No. 4, B.N. Reddy Nagar, Cherlapally Village, within GHMC Kapra Circle and Mandal, Medchal-Malkajgiri District. Following the boundaries. Boundaries of Secured Assets: Plot No 280/A & 280/B. East: 30 Wide Road, West: Plot No 305, North: Plot No 281, South: Plot No 279. Boundaries of Secured Assets: Plot No 304, East: Plot No 281, West: 30 Wide Road, North: Plot No 303, South: Plot No 305. Boundaries of Secured Assets: Plot No 305, East: Plot No 280 West: 30 Wide Road, North: Plot No 304, South: Plot No 306

The borrower(s) are hereby advised to comply with the demand notice(s) and to pay the demand amount mentioned therein and hereinabove with 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that AFPL is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property/properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, AFPL shall be entitled to exercise all the rights under Section 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. AFPL is also empowered to ATTACH AND/OR SEAL the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), AFPL also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the AFPL. This remedy is in addition and independent of all the other remedies available to AFPL under any other law. The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained / prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of the Secured Creditor and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the Demand Notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Sd/-
Authorized Officer
Ambit Finvest Private Limited
Date : 13.09.2026. Place: Telangana.

KUKATPALLY BRANCH-13082

MIG-323, Ground Floor, KPBB Colony, First Phase, Road No.4, Adj Lane to Remedy Hospital, Kukatpally, Hyderabad-500072

DEMAND NOTICE

Date: 08-09-2026

REF:13082/KP/DN/PG/SEP-2026

(Under Section 13 (2) of Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 Read with Rule (3) of the Security Interest (Enforcement) Rules, 2002.

A notice is hereby given that the following Borrowers, Co-borrower & Guarantors have defaulted in the repayment of principal and interest of the loans facility obtained by them from the Bank and the loans have been classified as Non-Performing Assets (NPA). The notices were issued to them under Section 13(2) of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act 2002 on their last known addresses and as such they are hereby informed by way of this public notice.

Name of the Borrower/ Mortgage	Details of security Assets Immovable Assets	Amount Outstanding
Sri. Pankaj Gupta (Borrower) S/o Late Sri. Kishan Kumar Gupta, C-21, Hallmark, Green Living Apartments, Manikonda, Hyderabad-500089. Sri. Pankaj Gupta (Borrower) S/o Late Sri. Kishan Kumar Gupta, APARNA'S PALM SPRINGS layout, Kranthi Nilayam Building, Bahadurpally Village, Dundigal Municipality, Dundigal- Gandimaisamma Mandal, Medchal-Malkajgiri District, Telangana state bounded by: Boundaries for land: North: Plot No.222, South: 40'-0" wide Road, East: Neighbour's Land, West: Plot No.220. Boundaries for Flat: North: Open to Sky, South: Corridor, East: Open to sky, West: Corridor. Date of NPA: 06.09.2026	All that Residential Flat No.402(in four floor) with the built up area of 1500 sq ft (including common area) and car parking area 100.0 Sq ft, along with an undivided share of land area measuring 49.33 square yards(out of 493.33 Sq yards) on plot no.221 and its building known as "Kranthi Nilayam" in survey No.248, part, in Aparna's Palm Springs, Vide HUDA permit No. 51/MP2/HUDA/2005 dated 10.11.2005, located at Bahadurpally Village under Dundigal Municipality, Dundigal- Gandimaisamma Mandal, Medchal-Malkajgiri District, Telangana state bounded by: Boundaries for land: North: Plot No.222, South: 40'-0" wide Road, East: Neighbour's Land, West: Plot No.220. Boundaries for Flat: North: Open to Sky, South: Corridor, East: Open to sky, West: Corridor. CERSAI ID:400091843070	Rs.71,78,392.95 (Rupees. Seventy one Lakhs seventy eight thousand three hundred ninety two and ninety five paise only) together with further interest and incidental expenses and costs

The above Borrower(s) and /or their Guarantor(s) (whenever applicable) are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of 60 days from the date of this notice under sub-section (4) of Section 13 of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

Date: 08.09.2026, Place: Hyderabad

Authorised Officer, Canara Bank

यूनियन बैंक Union Bank of India

ASSET RECOVERY BRANCH

1st Floor, Union Bank of India Building, Beside T.I.E. Gate No.2, Main Road, Banlagar, Hyderabad-500037

E-AUCTION SALE NOTICE

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with provision to Rule 8 and 9 of Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Constructive Possession of which has been taken by the Authorised Officer of Union Bank of India (Secured Creditor), will be sold on "As is where is", "As is what is", and "Whatever there is" on the date mentioned below, for recovery of dues as mentioned hereunder to Union Bank of India from the below mentioned Borrower(s) & Guarantor(s). The Reserve Price and the Earnest Money Deposit, Bid Increment are also mentioned hereunder:

Name and address of the Borrower, Co-Applciant and Guarantor: Borrower: 1.M/s Radha Krishna Agro Industries, Address: H.No.5-79/3, Das Nagar Village, Makloor Mdl, Nizamabad-503213. Proprietor cum Borrower: 2.Mr. Vanaparthi Rajaiah, Address: H.No.6-13-85, Nandewada, Shubhash Nagar, Nizamabad, Telangana-503002. Mortgagee cum Guarantor: 3.Mr. Vanaparthi Santhosh Kumar, Address: H.No. 6-13-85/2, Nandewada, Shubhash Nagar, Nizamabad, Telangana-503002.

The secured debt for the recovery of which the immovable secured asset is to be sold: Rs.3,73,43,419.69 as on 31.08.2026 with further interest, charges, cost & expenses thereon.

DESCRIPTION OF IMMOVABLE SECURED ASSETS TO BE SOLD:

Open plot (Industrial) (consists of Compound wall, Gate & rough shahbad stone drying platform of 10340 sqft) situated in Sy. No.2851, Ward No.12, Block No.1, Valmiki Nagar, Arsapally, Nizamabad measuring 1210.00 sqyds belongs to Mr. Vanaparthi Santosh Kumar S/o V Rajaiah. Bounded by: North: Land of Katike Kishanjee, East: Land of Bejium Venkatesham, West: Land of Releasee, South: Land of Syed Abdul Kareem. Release deed No.7423/2001 executed on 28-09-2001 Registered at SRO Nizamabad (R.O.), Nizamabad Dist., Telangana.

MODT No.12534/2013 dated 06-12-2013 Registered at SRO Nizamabad (R.O.), Nizamabad Dist., Telangana.

Reserve Price: Rs.1,94,00,000/- EMD: 10% of the Reserve Price Bid Increment: Rs.2,00,000/-

Date and Time of E-Auction: 29.09.2026 from 12:00 Noon to 05:00 PM (with 10 min unlimited auto extensions) E-auction website-<https://baanknet.com>

EMD shall be deposited and Linked/Map the EMD amount with the Property ID before End Time of Auction. It is advisable to deposit and Link / Map the EMD amount with the property ID well in advance to avoid any technical glitch.

The Online E-Auction will be held through web portal/website Registration. Login and Bidding Rules will follow the following sites: The Online E-Auction will be held through web portal/ website: <https://baanknet.com> on the date and time mentioned above with unlimited extension of 10 minutes. The intending bidders/purchasers required to register through <https://baanknet.com> (Buyer Registration - link provided in the home page of the website) by using their mobile number and valid email-id. The intending bidders/purchasers further required to upload KYC documents and Bank Details. Register on <https://baanknet.com> using mobile number and email ID.

For auction related queries e-mail to ubn0556009@unionbankofindia.bank.in or contact For queries contact Number: 8291220220 For Enquiries Please contact number 9885599551/9987321173

Bidders are advised to go through the website: <https://baanknet.com> and <https://www.unionbankofindia.co.in/auction-property/view-auction-property.aspx> for detailed terms and conditions of Auction Sale before submitting their bids and taking part in the E-Auction sale proceedings. Successful bidder will be intimated through e-mail by PSB Alliance Pvt. Ltd. after the closing of the e-Bidding Process.

Note: The Sale shall be subject to the outcome of Securitisation Application (SA) No. pending, if any.

Notice of 15 days for sale of immovable secured assets under Rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002.

Date: 10.09.2026, Place: Hyderabad

Authorised Officer, Union Bank of India

Chola

Corporate Office: Chola Crest, Super B, C54 & C55, 4, Thiru Vika Industrial Estate, Guindy, Chennai-600 032, T.N.

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")

The undersigned being the Authorized Officer of Cholamandalam Investment and Finance Company Ltd. (the Secured Creditor) under the Act and in exercise of the powers conferred under Sec. 13(2) of the Act read with Rule 3 issued Demand Notice(s) under Sec. 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the Demand Notice(s), therefore the service of notice is being affected by affixation and publication as per Rules. The contents of Demand Notice(s) are extracted herein below :-

Sr. No.	Name & Address of the Borrower/s & Co-Borrower/s	Loan Amt.	Dt. of Demand Notice & O/s. Amt.	Description of the Property / Secured Asset
1	Loan A/C. No(S) : LPA4KRM000149734 1. Mr. Mrs. Bandepally Prem Kumar 2. Mr. Mrs. Bandepally Malleshham 3. Mr. Mrs. Bandepally Nirmala Add For Sr. No. 1, 2 & 3 :- H. No 3-15/3, Village Cheppell Mndi Kodimal, Shivalayam Temple, Karim Nagar, Telangana - 505501 Add For Sr. No. 1, 2 & 3 :- H. No 3-15/3, Village Cheppell Mndi Kodimal, Kodimal Mandal, Jagtial District, Telangana State, 505501	Rs. 20,00,000/-	27.08.2026 Rs. 20,60,064/- (Rupees Twenty Lakhs Sixty Thousand Sixty Four Only) as on 27.08.2026	Original Gift Settlement Deed Doc No.751/2022 Original EC No.138221493/11.05.2023 SECOND SCHEDULE DESCRIPTION OF PROPERTY All that piece and parcel of Land and Building bearing H.No-3-15/3, Situated At Cheppell Grama Panchayathi And Village Kodimal Mandal, Jagtial District, Telangana. Comprised in Survey No:- 160/G/2 & 160/G/2/1 Land Measuring 786.50 Sq.Yards. RCC Plinth Area:109.06 Sq.Feet. Bounded on the Boundaries East : Open Land Of Bandepally Anjaiah. West : 8 Feet Wide Road. North : 24 Feet Wide Road. South : Land Of Chirra Srinu.
2	Loan A/C. No(S) : L05MIR000041401 1. Mr. Mrs. Adimulam Anjaiah 2. Mr. Mrs. Adimulam Lakshmi 3. Mr. Mrs. Adimulam Lakshmi Add For Sr. No. 1, 2 & 3 :- H. No 3-40, Harinarawada, Gandipalle Vill. And Mandal, Near Road, Huzurnagar, Telangana - 508201 Add For Sr. No. 1 & 2 :- Survey No: 829/1/1, 829/1/2, 829/1/3, 829/3, Block No: 2, Plot No: 76 Saibaba Temple Area Gandipalle Gp And Mandal Limits Nalgonda Dist Telangana Saibaba Venture Huzurnagar 508201	Rs. 29,00,000/-	09.09.2026 Rs. 29,90,982/- (Rupees Twenty Nine Lakhs Ninety Hundred Eighty Two Only) as on 09.09.2026	All that piece and parcel of An Open House Plot No.76, (Constructed House) With In Survey No.829/1/1, 829/1/2, 829/1/3, 829/3, Vide block No.3, measuring 267Sq.Yards. Place Situated at Saibaba Temple Locality of Gandipalle Village & Mandal Suryapet District Telangana State. Under Sro. Huzurnagar. Document No.1566 of 2022. Unit Bounded by : East: 33 Feet Grampanchayat Road, West: Plot No.89 Place, North: Land of Poreddy Latchireddy and Others, South: Plot No.77 Place.
3	Loan A/C. No(S) : L24ALG000196855 1. Mr. Mrs. Shaik Abdul 2. Mr. Mrs. Sayyad Raziyaabe Add For Sr. No. 1 & 2 :- H No 6-218/1/15, Gattupalli Velamkanne Nalgonda, Near Road, Nalgonda, Telangana - 508253 Add For Sr. No. 1 & 2 :- Block No.6, D No. 6-143/12, Munugode, Purchase Resale Independent House, Munugode, Munugode, Nalgonda, Telangana, 508248	Rs. 20,00,000/-	09.09.2026 Rs. 20,34,180/- (Rupees Twenty Lakhs Thirty Four Thousand One Hundred Eighty Only) as on 09.09.2026	All that piece and parcel of the House Bearing Grampanchayat Door No-6-143/12, With In Survey No.51, Block No.06, Residential Area, measuring 313Sq.Yards, or 261.70Sq.Mtrs., 960Sq.Feets R.C.C. Place Situated at Munugode Village & Mandal Nalgonda District Telangana State. Under Sro. Chandur, Document No.1498 of 2025. Unit Bounded by : East: Part Plot of Pandula Lakhshamma, West: House of Kasaria Venkanna, North: 8'0" Wide Road, South: Open Plot of Boddu Nagesh.
4	Loan A/C. No(S) : L24AML000157940 1. Mr. Mrs. Mohammed Babu 2. Mr. Mrs. M D Fouziya Add For Sr. No. 1 & 2 :- H. No 10-12 Joopalli, Veldanda Mandal Nagarkurnool Dist. Apgvb Bank Opposite, Mahabub Nagar, Telangana - 509360 Add For Sr. No. 1 & 2 :- H. No 13-138, Block No. 13, Ganesh Nagar Devarakonda, Devarakonda, Devarakonda, Nalgonda, 508248	Rs. 39,00,000/-	09.09.2026 Rs. 39,28,490/- (Rupees Thirty Nine Lakhs Twenty Eight Thousand Four Hundred Ninety Only) as on 09.09.2026	MD Fouziya, W/o Mohammed Babu, All that piece and parcel of the House No.13-138, With In Survey No.667 Part, In Block No.13, measuring 152.15Sq.Yards, or 127.18Sq.Mtrs., with plinth area of 1062 Sft., Ground floor and 600 Sft., First Floor, Place Situated at Devarakonda Village & Mandal Nalgonda District Telangana State. Under Sro. Devarakonda, Document No.9234 of 2024. Unit Bounded by : East: Road, West: House of MD Ameeruddin, North: Gulam Dastagir H.No.13-130, South: Sheri Sandu.

The borrower(s) are hereby advised to comply with the Demand Notice(s) and to pay the demand amount mentioned therein and hereinabove within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that Cholamandalam Investment and Finance Company Ltd. is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property / properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, The Secured Creditor shall be entitled to exercise all the rights U/s. 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. The Secured Creditor is also empowered to ATTACH AND/OR SEAL the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), the Secured Creditor also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the Secured Creditor. This remedy is in addition and independent of all the other remedies available to the Secured Creditor under any other law. The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained / prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of the Secured Creditor and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the Demand Notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Sd/-
Authorized Officer
For Cholamandalam Investment and Finance Company Limited
Date : 27.08.2026 / 09.09.2026

6th-E-AUCTION SALE NOTICE

(Under Insolvency and Bankruptcy Code, 2016)

M/S. SRI PAVANA KEERTI HOTELS INDIA PRIVATE LIMITED (In Liquidation)

CIN: U55101TG2013PTC091509

Liquidator's Address: Rajiv Swagruha Apartments, Flat No. 106, Block A - 05 Classic Diamond Towers, Anand Nagar, GSI Bandlaguda, Next to D-Mart, Hyderabad, Telangana, 500068.

Invitation for Expression of Interest (EOI): All assets of M/s Sri Pavana Keerti Hotels India Private Limited (CIN: U55101TG2013PTC091509) (In Liquidation), are offered for sale by the Liquidator through e-auction. The assets, including hotel land, building, plant & machinery (P&M), and furniture, fixtures & equipment (F&E), are proposed to be sold on "as is where is", "as is what is", "whatever there is", "no recourse" and "without any warranties" basis. The sale will be conducted through the E-Auction platform <https://bbi.baanknet.com/auction-ibbi/asset-listing> at specified time slots, in accordance with Regulation 32(b)(i) of the IBBI (Liquidation Process) Regulations, 2016

Description of Assets	Reserve Price Rs.	EMD Rs.	Bid Increment Value Rs.
Hotel Property at M. No. 3-6-552 to 558 & 558/1, Main Road, Himayathnagar, Hyderabad - 500028, comprising 50 guest rooms on Levels 6 & 7 (5th & 6th Floors) measuring 27,570 sq. ft., and Level 5 (4th Floor) measuring 9,615 sq. ft., comprising a 200-seater banquet hall, restaurant, and kitchen, with undivided share of land measuring 1,500 sq. yards.	19.60 Crores	1.96 cores	10.00 lakhs

Last Date for Inspection/Due Diligence of Assets is 6:00 PM IST 11.10.2026

The last date and time for submission of the bid application form and other documents by the interested bidders is 6:00 PM IST 12.10.2026

The last date and time for payment of EMD by qualified bidders only is 6:00 PM IST 12.10.2026

E-auction Date and Timings: 13.10.2026 3:00 PM to 5:00PM

1 EMD to be deposited mandatorily using an e-wallet through Baanknet, and no intimation to be given to the liquidator.

2 Interested/qualified applicants may refer to the COMPLETE E-AUCTION PROCESS INFORMATION DOCUMENT containing details of terms and conditions of online E-Auction, E-Auction Bid form, Eligibility Criteria, Declaration by Bidders, EMD requirement etc.. The document is available on the website of: <https://bbi.baanknet.com/auction-ibbi/asset-listing> available in-service provider web portal or via liquidator email at sripavana.keerti.hotels.rp2@gmail.com & Contact No: 8019062958

3 Bidders interested in participating in the E-auction process are required to upload all the relevant documents on the e-auction platform itself. All correspondence with the bidders shall be conducted only through the auction platform.

4 The Liquidator have a right to accept or cancel or extend or modify, etc., any terms and conditions of E-Auction (or) the liquidator can cancel E-Auction (or) any time. He reserves the right to reject any of the bids without giving any reasons.

5 Prospective bidders must submit an undertaking confirming that they do not suffer from any ineligibility under Section 29A of the IBC, 2016, to the extent applicable. If a bidder is found ineligible at any stage, the EMD deposited shall be forfeited.

6 For e-auction process details or assistance, bidders may contact the IBBI Baanknet Helpdesk back-end team at email: support.baanknet@psbailance.com, Mobile: +91 8291220220, or the Liquidator

7 Extension / corrigendum to this auction notice will be notified in the <http://www.ibbi.baanknet.com/auction-ibbi/home> website & no separate paper publication will be issued. Interested bidders are requested to kindly visit <http://bbi.baanknet.com/auction-ibbi/home> website.

Date: 13.09.2026
Place: Hyderabad

Sd/-
Govinda Venkata Subba Rao
LIQUIDATOR
M/S. SRI PAVANA KEERTI HOTELS INDIA PRIVATE LIMITED
IBBI Reg No: IBBI/IPA-003/IP-ND0358/2021-2022/13763
AFA valid till: 31.12.2026

PRUDENT ARC LIMITED

Registered & Corporate Office: 611, D Mall, Plot No. A-1, Netaji Subhash Place, Pitampura, New Delhi-110 034. Tel: +91-11-45320000 | Email Id: info@prudentarc.com
CIN: U74900DL2011PLC225445

Appendix IV [Refer Rule 8(1)] POSSESSION NOTICE

Whereas, the undersigned being the Authorised Officer of Prudent ARC Limited, acting in its capacity as Trustee of the respective Trust, under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as the "Act") and in exercise of powers conferred under Section 13(12) of the Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, had issued a Demand Notice under Section 13(2) of the Act calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) to repay the outstanding dues within the stipulated time. And Whereas, the financial assets along with the underlying security interest were assigned in favour of Prudent ARC Limited, acting in its capacity as Trustee of the respective Trust by the Assignor under the provisions of Section 5 of the Act. By virtue of such assignment, Prudent ARC Limited has stepped into the shoes of the Secured Creditor and is entitled to recover the outstanding dues and enforce the security interest. And Whereas, the Borrower(s)/Guarantor(s) having failed to repay the dues within the specified period, notice is hereby given to the Borrower(s)/Guarantor(s) and the public in general that the undersigned, being the Authorised Officer of Prudent ARC Limited, acting in its capacity as Trustee of the respective Trust has taken possession of the secured asset(s) described hereinbefore in exercise of powers conferred under Section 13(4) of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The Borrower(s)/Guarantor(s) in particular and the public in general are hereby cautioned not to deal with the secured asset(s) and any dealings with the same shall be subject to the charge of Prudent ARC Limited, acting in its capacity as Trustee of the respective Trust together with applicable interest, costs, charges, and expenses. The Borrower(s)/Guarantor(s) attention is invited to the provisions of sub-section (8) of Section 13 of the Act, in respect of the time available to redeem the secured assets.

Sr. No.	Name of the Borrower(s)/ Co-Borrowers/ mortgage/ Guarantors & LAN	Demand Notice Date & Outstanding Amount	Description of Secured Asset (Immovable Assets)	Date of Possession
1	ASHRAF ALI DRY FISH & MARCHANTS (Borrower), SHAIK ASHRAF ALI (Co-Borrower No. 1), SHAIK GOOSIYA (Co-Borrower No. 2) & SHAIK AKBHAR ALI (Co-Borrower No. 3) / HCFMRLSEC00001032343	(05-06-2026) Rs.10,30,963 /- As on date 08/05/2026	Whereas the depositor herein is the sole and absolute owner and peaceful possessor of Piece and Parcel of the All the Bearing Block number 6, survey no 20 Door number 6-233,PART,Assessment No: 1041013354 Ad-measuring 68.35 square yards OR 57.14 square meters,being part of the land comprised Situated in of MIRYALAGUDA village and Mandal, NAL-GONDA Dist.& Bounded By: East: Owners house door no 6-233/1 West: Place of Others North: 24 feet wide road South: Place of Others	08-09-2026
2	G SATYANARAYANA KIRANAM AND CHICKEN CENTRE (Borrower), GHANAPURAM SATYANARAYANA (Co-Borrower No. 1) & GHANAPURAM LAVANYA (Co-Borrower No. 2) / HCFMRLSEC000001046835	(05-06-2026) Rs.11,96,180 /- As on date 08/05/2026	All that part and parcel of immovable property bearing H No-1291/ Survey No.219, Block No.01,admeasuring Extent 428 Square Yards 359.52 Square Meters.Plint Area 1360 GFRCC situated at Muppamam Grampanchayathi Muppamam Revenue Village,Nidamanoor Mandal, Nalgonda District and bounded by: North : House of Indrasena Reddy South : House of Gogula Yadagin East : House of Indrasena Reddy West : CC Road (Bazaru)	10-09-2026
3	LOKESH HOTEL TIFINS AND FASTFOOD (Borrower),MALLESH CHAMAKURI (Co-Borrower No. 1) & CHAMAKURI SWAPNA (Co-Borrower No. 2) / UGSRMS0000038065	(05-06-2026) Rs.7,20,682 /- As on date 08/05/2026	Whereas the Mortgagee (s) herein the sole and absolute owner and peaceful possessor of the House, House No-297, Comprising to an extent of 100.00 square yards equivalent of 83.81 square meters Situated at Assessment No.299, Polumalla	

